

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:2777
ANSWERED ON:14.03.2013
AGREEMENT FOR HYDEL POWER PROJECT
Bairwa Shri Khiladi Lal

Will the Minister of POWER be pleased to state:

- (a) whether any agreement has been signed between the Union Government and the State Governments of Punjab, Haryana and Rajasthan regarding share in Hydel Power Projects established in Punjab;
- (b) if so, the details thereof along with the share of various States earmarked in the agreement;
- (c) whether the Union Government proposes to seek the advice of the Supreme Court regarding the share of Hydel Power Projects established in Punjab; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA)

(a) to (d) An agreement was reached between the States of Punjab, Haryana and Rajasthan and Government of India on 10.05.1984 wherein it was agreed that in view of the claims raised by Haryana and Rajasthan for sharing of power in Anandpur Sahib Hydel Project, Mukerian Hydel Project, Thein Dam Project, UBDC Stage-II and Shahpur Kandi Hydel Scheme, the Government of India shall refer the matter to the Supreme Court for its opinion. The opinion of the Hon'ble Supreme Court was to be sought on whether the States of Rajasthan and Haryana are entitled to a share in the power generated from these hydel schemes and in case they are, what would be the share of each State.

However, subsequently in the discussions held between the Chief Ministers of Punjab, Haryana and Rajasthan on 29-30 July, 1992 and 6th August, 1992 a consensus was reached not to refer the matter to the Hon'ble Supreme Court. It was also decided that the States would come to a reasonable agreement through mutual consultations. In order to resolve the issue amicably, a number of formal and informal discussions have taken place. However, no consensus has emerged so far due to the divergent views of the stakeholder States.